

Central Administrative Tribunal  
Principal Bench

O.A.No.3119/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 29th day of November, 2002

Bhoop Singh Yadav  
s/o Sh. Sheo Narayan Yadav  
r/o Village Shah Bajpur  
Post. Majra Gurdas  
Distt. Rewari(Haryana). . . . . Applicant

(By Advocate: Sh. Yogesh Sharma, proxy of Sh.  
V.P.Sharma)

Vs.

1. Union of India through  
The Secretary  
Ministry of Defence  
South Block,  
New Delhi.
2. The Controller General of Defence Accounts  
Govt. of India, Allahabad(UP).
3. The Chief Accounts Officer  
C.D.A. (R&D) L Block  
New Delhi-1. . . . . Respondents

O R D E R (Oral)

By Shri Shanker Raju, M(J):

Heard.

2. The claim contains in this OA is for pro-rata pension having been completed more than 10 years. Applicant places reliance of Rule 49(2)(b) of the CCS (Pension) Rules, 1972. He has preferred a representation to the respondents which is not yet been responded.

3. In this view of the matter, ends of justice would be met, if the present OA is disposed of with a direction to the respondents to treat the present OA as supplementary representation and decide the claim of the applicant in the light of Rule 49 ibid as well as the decision of the Co-ordinate Bench

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in OA 1089/PB of 1993 in Ashok Kumar v. Union of India by passing a detailed and speaking order within two months from the date of receipt of a copy of this order.

Copy of this order along with a copy of the OA be sent to the respondents.

*S. Raju*  
(Shanker Raju)  
Member(J)

/rao/